लाग दावार का सुनाते रह ।

STATEMENT BY PRIME MINISTER RE THE AWARD OF INTERNA-PAKISTAN BORDER IN THE GUJA- quote:-RAT-WEST PAKISTAN AREA

and Pakistan in the Gujarat-West the State of Kutch to India . . . " Pakistan area delivered its Award at Geneva yesterday. Government have Thus, the Award of the Tribunal was intended to message received from our Consulate- the time of partition. General in Geneva.

The constitution of the Tribunal and the Award flows from the Indo-Pakistan Agreement on the Gujarat-West Pakistan border concluded on June 30, 1965. That Agreement was laid on the Table of the House by Prime Minister Shastri on August 16, 1965 along with his statement. The House discussed this statement on the Agreement and on August 24, 1965 adopted the following Resolution:-

"That the statement made by the Prime Minister in the Rajya Sabha on the 16th August, 1965, on Indo-Pakistan Agreement of June, 1965, relating to Gujarat-West Pakistan border be taken into consideration, and having considered same, this House approves the policy of the Government in relation to the Agreement."

Sir, it is not necessary to take the time of the House to recapitulate the Agreement which now forms part of the records of the House.

MR .CHAIRMAN: I shall hear you In accordance with the terms of the Agreement. after the Prime Ministers Statement. India nominated Ambassador Ales Bebler, Judge 01 the Constitutional Court of Yugoslavia. श्री राजनारायण यह न हा कि प्राइम Pakistan nominated Ambassador Nasrollab मिनिस्टर वयान करके चल जाये और हम Entzam of Iran and the Secretary-General of the United Nations appointed Judge Crunnar Lagergen of the Stockholm Court of Appeals, Sweden.

I should like to recall what was stated in the Lok Sabha by Prime Minister Lai Bahadur Shastri TIONAL TRIBUNAL RE THE INDO- expiaui-ing the function of the Tribunal, and I

"... I would like to state what is to be determined by negotiations Or by the verdict of THE PRIME MINISTER AND MIN- the Tribunal is not of any new boundary between ISTER OF EXTERNAL AFFAIRS India and Pakistan. That is not. the claim of either (SHRIMATI INDIRA GANDHI): Mr. of the two countries. What is to be determined is Chairman, the International Tribunal the boundary which came into bein« as a result of to determine the border between India the partition of the country and the accession of

not yet received this award. My settle the boundary between the former state of statement is therefore based on the Kutch and the Province of Sind as it existed at

> The preparation and presentation of India's case was entrusted to a team of eminent Counsel. The Attorney-General of India, Shri C. K. Daphtary, was the leading Counsel, the others being Shri N. C. Chatterii, M.P., and Shri M. A. Palkhiwala, Senior advocates of the Supreme Court, and Shri J. M. Thakore, Advocate-General of Gujarat. The Counsel had the assistance of a team of officers headed by Shri B. N. Lokur, Law Secretary to the Government of India. Hundreds of files, maps, books and reports were examined by our team which spared no effort in preparing and presenting our case before the Tribunal, which it did with great ability and thoroughness.

The claim of Pakistan was that the boundary lay roughly along the 24th parallel; in other words, Pakistan

laid claim to half the Great Rann of: Kutch, with an area of some 3500 sq. miles. We had contended that the entire Rann was a part of India and the boundary lay roughly along the northern edge of the Rann. The Tribunal has unanimously rejected the Pakistani claim that the border lies along the 24th parallel. One member ' of the Tribunal has upheld our claim, while the other two members have upheld it with modifications in some sectors of the boundary. By a majority, the Tribunal has held that about 3200 sq. miles lies on our side of the boundary while about 300 3q. miles of the territory claimed by Pakistan lies on the Pakistan side of the boundary.

Mr. Chairman, Sir, I am conscious of the anxiety of the hon. Members and, indeed, of the country as a whole. I share this concern. This is a grave matter. Government are awaiting, the full text which will be fully examined. Then, we shall be in 'a better position to make a fuller statement.

' श्री राजनारायण (उत्तर प्रदेश) : श्रीमन्, मैं बहुत ही दुख के साथ प्राप्के हारा सदन के सम्मानित सदस्यों को बताना चाहता हूं कि इस समय जो प्रवाई हुआ है यह हमारी मातृभूषि के हिस्ते की पुनः हमसे अलग कर निया है और यह शुद्ध राष्ट्र विरोधी है। मैं 5 मई, 1965 की लोक सभा की जो कार्यवाही है उससे कुछ-हिस्ता पढ़ना चाहंगा :

"डा॰ राम मनोहर लोहिया : मैं
प्रधान मंत्रों से यह पूछना चाहता हूँ
कि 15 अगस्त 1947 को जो भी नक्शा
उनके पास है दिल्ली के दफ्तरों में, और
किसी सरकार से मुझे मतलब नहीं,
उन नक्शे की जो पुरानी चीजें चली गई
हैं उनके बारे में मुझे इस समय कुछ नहीं
कहना है, वह तो वक्त होगा तब कहूंगा
लेकिन अब की कंजरकोट वगैरह अब से
कोई भी चीज जाने परंप्रधान मंत्री साहब

यहां एलान करें कि बहु किसी भी हालत में गोलो बंदी नहीं करेंग जब तक कि वह चीज वारस नहीं मिल जानो।

श्री लाल बहादुर शास्त्री: यह तो मैं साफ कर चु 1 हूं और कह चुका हूं कि अपने देश की एक इंच भी भीम हम किसी भी हालत में छं,डने के लिये तैयार नहीं हैं, उसको अलग करने के लिये तैयार नहीं हैं और उसके लिये जो भी जरूरत होगी हम करने से पीछे नहीं रहेंगे।"

यह संतद में ही लालबहा दूर जी शास्त्री जिनकी मैं बहुत इंज्जत करता हूं. जिनका लालन पालन बारागती में हुआ है उनके मुखारबिन्दु से निकला हुआ है, उनके अब्द हैं कि कंजरकोट, छ इ वेट और दूसरी चौकियां हमारी हैं, हम उनको किती भी हॉलत में छाड़ेंगे नहीं । क्या प्राइम मिनिस्टर साहबा हमको आज यह बताने के लिये तैयार हैं कि जो खबाई हुआ है उससे कंजरकोट नहीं जाता है छाट वेट नहीं जाता है, दूसरी चौकियां नहीं जाती हैं। श्रीमन, और भी मैं कहना चाहूंगा कि उस समय एक सवाल में श्री हकमचन्द कछवाहां ने पूछा था:

समापित महोदय, धांज की सुबह सब संसद सदस्यों को पाकिस्तान हारा एक नक्या दिया गया है जिसके अंदर डिंग, कंजरकोट, सरदार पोस्ट, विस्कोट, बयारगेट, करीमशाही मुनू तॉलाब और चोड को पाकिस्तान का भाग बताया गया है इसके बारे में भी...

#### (Interruption)

यह डिनकमन है। तो में यह कहना चाहता हूं कि मानतीय प्रधान मंत्रों जो ने तो हमको एक हिस्ट्री बी है, हम जानते हैं कोई नयी बात नहीं बतायी है। यह देखा जाय वह हमारे पास अग्रीमेंट है, अग्रीमेंट की कुछ धारायें पढ़ी जायं। अग्रीमेंट जो हुआ है उस अग्रीमेंट में कहीं नहीं लिखा हुआ, इसके तीन ग्राटिकल्स हैं औरतीनों ग्राटिकल्स की सभी उपधाराएं हैं। इसको मैं ग्रापके जरिये पढ़

# श्री राजनारायए।

देना चाहता हं। उसमें भी यही सीधा है कि हिन्दस्तान की पलिस कौन कीन जगह से हटाई जा रही है। पहला भ्राटिकल है कि पहली जुलाई सन् 1965 से यह फैसला लाग् होगा । दूसरा . . .

"All troops on both sides कर देगी।

"This Process will be complete on an insufficient basis. within seven days,"

7 दिन के ग्रन्दर तक यह सारी चीज पूरी हो T जायेगी।

he Indian Police may then re-occupy the posts at Chad Bet in strength no greater than that employed at the position 31st December 1964."

इसके बाद छाडवेट जब हमारे पास था गया था तो हिन्द्स्तान की पुलिस ने उसको पुनः ले लिया । यह लिखा हुआ है कि 31 दिसम्बर, 1964 तक पुलिस उतनी शक्ति में रहेगी। इससे यह सिद्ध होता है कि छाड़बेट हमारा था। ब्राज जो समाचार ब्राये हैं ब्रीर रेडियो से जो न्युज आई है, उससे यह मालूम होता है कि हम छाड़वेट को छोड़ रहे हैं घोर वह भव पाकिस्तान के पास जा रहा है।

THE DEPUTY PRIME MINISTER AND THE MINISTER OP FINANCE (SHRI MORARJI R. DESAI): On a point of order. The Prime Minister just now said that this is a statement made for the moment because we have not received full information nor the full award. Therefore when that comes a fuller statement will be made and a proper discussion will be held. Why should this statement be made now by my hon, friend Shri Rajnarain? He can do It after the further statement is made by the Prime Minister.

थी राजनारायण : श्रीमन्, वह कोई प्वाइन्ट धाफ धार्डर नहीं है। मैं औ मोरार जी भाई का बड़ा आदर करता है। थी मोरारजी भाई स्वतन्त्रता संग्राम के नये गबरू नहीं है।

(Interruption.) MR. CHAIRMAN; Just wait. What the Deputy Prime Minister has stated is wil quite relevant because he has stated that the full immediately begin to withdraw". particulars are not there and the Prime Minister is prepared to make a detailed statement and then दोनों तरफ की सेनाएं तत्काल हटना गुरू they will give an opportunity to both the Houses to discuss the matter and therefore my feeling is that we will be wasting our time by going into matters

> थी राजनारायण : मैं इस सदय सदन को छोड़ने के लिए तैयार नहीं हं। मैं खड़ा हं ग्रीर ग्रापको मेरा प्वाइन्ट सुनना चाहिये। श्री मोरारजी भाई ने जो प्वाइन्ट ग्राफ झाडँर उठाया है उसके द्वारा आप हमको बोलने नहीं देना चाहते हैं। मैं यह पूछना चाहता हं कि जब यहां पर मैकमोहन रेखा के बारे में पूछा गया था कि हमारी सीमा कहां तक है, तो उस समय हम से कहा गया कि धीरज रखो। उसी तरह से जब काश्मीर में लहाख का सवाल उठा जिसमें हमारा 1411 हजार वर्ग मील का इलांका चला गया, उस समय भी कहा गया कि तुम धीरज रखी। वहां पर चास नहीं उगती है, दूब नहीं पैदा होता है। इसी तरह से आज कहा जा रहा है कि पुरी रपोर्ट ग्राने दीजिये, घवराइये नहीं। जिसे समय कच्छ का सवाल उठा या उस समय भी कहा गया था कि अभी तो टुब्यूनल बनाया जा रहा है और उसका एवाई धाने दीजिये ग्रीर बाद में देखा जाएगा । मैं श्री मोरारजी भाई से कहना चाहता हं कि राष्ट्र की सुरक्षा का सवाल सिर्फ सरकार का ही कत्तंव्य नहीं है क्योंकि यह सरकार इस राष्ट्र की रक्षा करने में असमर्थ हो चुका है। यह सरकारतो अपनी गद्दी की हिफाजत करना जानती है और उसी के शिए वचन दे सकती है ग्राज यह सरकार जान बुझकर देश की

कनता को पुमराह कर रही है भौर इमारे मातृभूमि के हिस्से को काट रही है इमको श्री मोरार जो सरीखें नोग कहते हैं...

MR. CHAIRMAN: Now you had your say. I will not allow you any more. Mr. Bhandari would like to put a question.

भी राजनारायण: में भ्राप से निवेदन करना चाहता हं . . .

MR. CHAIRMAN: Mr. Bhandari, Sit down, I have explained the circumsstances. You had your full clarification. Nothing more. You may do anything you like but I shall not allow.

श्री राजनारायण: श्राप मुझे निकाल दीजिये लेकिन में श्रपती बात कहूंगा। भ्राप दो मिनट श्रीर सुन लीजिये। में श्राप से कहना चाहता हूं कि जो मैंने एप्रोनेंट का पोरशन पढ़ा है उसमें यह लिखा है...

MR. CHAIRMAN: We know of the agreement and the details of the agreement, Please sit down,

श्री राजनारायण : उसमें यह लिखा है कि . . .

"The decision of the Tribunal referred to in (iii) above stall be binding on both Governments and shall not be questioned on any ground whatsoever. Both Governments undertake to implement the finding of the Tribunal in full".

MR. CHAIRMAN: Now sit down please. I have given you enough opportunity. Everybody is anxious. You are anxious, I am anxious and the two Houses are anxious about this matter.

भी राजनारावण: यह जो सवाल है वह राष्ट्र का सवाल है . . .

MR. CHAIRMAN: Now I shall not allow you to proceed further. Mr. Rhandari.

भी सुन्दर सिंह भंडारी (राजस्थान): श्रीमन् पिछली बार जब कच्छ विवाद

।रम्भ हम्रा था कि इस विषय को दिब्युनल को दे दिया जाय तब इस संबंध में इस सदन में बाद-विवाद खड़ा हुआ और अनेक दल तया प्रनेक संगठनों की इच्छा के विहद यह सवाल वहां दिया गया। जैसा कि प्रधान मंत्रो महोदया ने अभी कहा कि यह केवल हमारे रिकार्ड के स्राधार पर कि जमीन किघर है और किघर नहीं है, इस सवाल पर दिब्यनल को फैसला देनाथा। प्रधान मंत्री जी ने इतना जरूर स्वीकार किया है कि उनके पास ग्रभी तक ग्रधिकृत रिपोर्ट नहीं ब्राई है बीर वे इस पर निर्णय नहीं कर पाये हैं। लेकिन जो समाचार प्राप्त हुए हैं उससे यह मालुम होता है कि दि-ब्युनल ने यह बतलाया है कि पाकिस्तान की भूमि क्या है और हिन्दुस्तान की भूमि क्या है। उसने इतना ही नहीं दिया बल्कि भविष्य में दोनों देशों के बीच शान्ति बनी रहे इस बात को ध्यान में रखं कर कुछ कुछ इनलैटस जो हिन्दस्तान की भिम में हैं उसके हिसाब से ह्या जाते हैं और यह जानते हुए कि वे हिन्दुस्तान के हैं, उसने पाकिस्तान को देने की सिफारिश की है। इस तरह से दिव्युनल ने अपने शिवकार सीमाओं का उल्लंघन किया है। जिस मतलब के लिए डिब्यनल कायम किया गया था उस दायरे में वह नहीं रहा।

दूसरी बात यह है कि उसकी जो भाषा है वह द्रिव्यूनल की तरह नहीं है। उसने यह माना है कि पाकिस्तान एक अप्लोकेन्ट है और हम डिफेन्डेन्ट हैं तथा हम किसी अदालत में जाकर खडे हुए हैं, इस आधार पर उसने रखा है। उसने दोनों बातों पर यह कहा है कि क्योंकि 40 प्रतिक्षत इलाके पर पाकिस्तान ने अपने आने-जान की कोई बात साबित नहीं की है, इसलिए वह हिन्दुस्तान का हो गया और 10 परसन्ट हिस्से पर क्योंकि पाकिस्तान अपने आने जाने का हिस्सा कायम कर सका इसलिये पाकिस्तान का

ी बो सन्दर सिंह भडारी ] रणतया डिब्युनल की परिभाषा ऐपोच ट द प्रावलम होना चाहिये उस शब्द के प्रयोग से अपना वह राइट जिस के श्राद्यार पर दिव्यनल के फैपले को मान्यता मिलनी चाहिये थी वह फारफोट कर दिया है और मेरा इसी कारण से यह निवेदन है कि सरकार इन दो बातों को ध्यान में रख कर अपने निश्चय को लें। अगर किसी भी प्रकार से अपने ग्रधिकारों के सम्बन्ध में तथाकथित दिब्युनल ने अपने अधिकारों का ग्रतिरेक किया है एक दिब्यनल के नाते नहीं बल्कि केवल एक पार्टी को सुनने वाले इंस्टिट्यशन के नाते विचार किया है, तो ट्रिब्युनल की परिभाषा स्वयं उसने समाप्त कर ली । इसलिये ऐंसे दुब्युनल के फैसले पर विचार करते समा वह इस ग्राधार पर न चले इंटरनेशनल कंवेंशंस की दहाई दे कर क्योंकि दिब्यनल ने स्वयं अपने ब्यवहार से, अपने ऐंप्रोच से, अपने फैसले से "द वेरी कंसेन्ट श्चाफ इटस बीइंग ए दिब्बनल " MR CHAIRMAN: The House stands adjourned till 2 P.M.

पर विच The House adjourned for lunch at ten minutes past one of the clock.

The House reassembled after lunch at two ol the clock, The Deputy Chairman In the Chair.

THE DEPUTY CHAIMAN: Yes, Mr. Vatel. you wanted to say something.

SHRI DAHYABHAI V. PATEL (Gujarat): Madam, I am. surprised at the way in which business In this House is conducted. I pointed out {b he Chairman that the Prime Minister was here on a specific matter and yet I was ignored and somebody else who shouted with a louder voice was air I lowed to ask questions. Then somebody else asked, and the thing prolonged until the House was adjourned for lunch. Madam, is having a loud voice only going to be the criterion because of which people are able to get up and speak? Certain questions were allowed to be asked. I should say, but men there were some other people also who would like to ask questions.

THE DEPUTY CHAIRMAN: That is why I am permitting you now.

SHRI DAHYABHAI V. PATEL: *Bat* this should not become the practice that anyone who can shout with a loud voice can get away and continue to spetk for fifteen and twenty minutes, till the time is up for adjournment, when the Chairman says that the House is adjourned, and goe» away. Now, Madam, this is not the way to have a procedure for us. The Business Advisory Committee was called at 12.45. What happened to . that? Is the business going to be regulated by a procedure by the Business Advisory Committee, and the traditions that we have evolved, or just by the loud voice that one or two people have? This is my first question. I would like to know this.

Madam, I saw that the Prime Minister was here. I wish she were here now. I would like to ask one or two questions.

THE DEPUTY CHAIRMAN: She is coming. You please begin, I have sent for the Prime Minister.

SHRI DAHYABHAI V. PATEL-Madam, we would like to know whether the area that we are likely to lose under this Award, under this

•dispensation, is at present'under our control, or under the control of Pakistan. The award, on the face of it, does not look'like a judicial award, it seems to Be a political award,

SHRI P. N. SAPRU (Uttar Pra desh): It is judicial also, they were judges.

SHRI DAHYABHAI V. PATEL: It is a" political award; there is no doubt about it. Now the question certainly needs to be considered by the House and by Government, what our attitude towards it is going to be. But what the Government should consider is that repeatedly our disputes with Pakistan are being, settled on a piecemeal basis and always to our disadvantage because, wherever it suits the Pakistanis says: "Yes", and take the benefit of it, and whatever does not suit them they do not observe, right from the time of the withdrawal from Baramula. And yet we get a bad name in the world, as an That is the situation that this aggressor. Government has developed, or has allowed to be developed. May we know whether there is going to be any change in this, or this is the pattern that is going to continue in the matter of every dispute, or in every matter that is going to come up again as a dispute? Has the Government not thought of settling once and for all all matters of dispute with Pakistan? Unless a complete settlement is made, it is no use getting these little pieces settled. After all, whether it was a little dispute of a few posts in the Rann of Kutch is not the important thing to my mind. Psychologically, certainly it is important and It is going to be a very important matter with the people of Gujarat. When they are going to lose all this, they wiH ask why. People will ask questions whether our case was properly argued or not, and ask all'sorts of things. I am not trying to raise those things, but I am raising the basic question, the policy, uf the Government in this matter. If we are tor give Up certain territories as

a result of this Award, for' what' reason? h it because we are gentl\*-. men or- Is it because we like to res-, pect the award to which-we have been parties? What about the other awards to which we have been parties but where the other side has chosen not to accept them and not to implement them? This is the large question which has to be decided once for all and it cannot be allowed to be continued, to drag on. It is no good  $^\circ$ oing on saying for ever that we are parties to the dispute, to settle which we must agree to the award given.

SHRI CHITTA BASU (West Bengal): Madam Deputy Chairman, the judgment of the international tribunal on the Rann of Kutch is based more on political considerations than on facts, than on evidence presented by the two parties. Now it is my opinion that, if this award is implemented, it will involve ceding a part of Indian territory to another nation, which I think the Government of India has no right to do. If the Government of India does so, it will be an act of betraval of the nation itself. Again, this Award, as It has not been a unanimous one, I think It is not obligatory on the part of the Government of India to implement it, because there have also been other points of view expressed by another member of the tribunal. Therefore\* India reserves the right to project her points of view in this case afresh.

Again, another point we have to note. If this award is implemented, 11 will create dangerous precedent, because the award has inter olia said this: "The consideration of promoting peace and stability in this region compels the recognition and /-onftrma-tion that this territory", (awarded to Pakistan) "which is whol'y surrounded by Pakistan territory also be regarded as such". If this is accepted, then this may also be raised in the question of Indian enclaves surrounded by Pakistan territory. Then that will also lead to ceding a further part of our country to Pakistan. That being the case. I would request the '

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THE DEPUTY CHAIRMAN: You want to say Government of India to consider this tribunal's something more on this? We must put an end to judgment on the basis of these observations this now.

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of mine. विभेसक्षार मन्त्रांसास (मध्य प्रदेश) : चौरहिया त्रप-समापति महोदय, मैं यह निवेदन करूंगा कि यत इतना महत्व का प्रश्न है कि इस पर

कुछ समय विचार करने के लिये रखा

अस्य ।

भाव मैं यह प्रश्न चाहंगा कि जब यह स्पष्ट है कि इसमें, पोलिटिकल एलीमेंट माया है निर्णय में वैसे हमारे सप् साहब कहते हैं कि जुडिशियल भी है उसमें और पोलिटिकल भी है मगर जहां पोलिटिकल बब्द को ग्राप उसमें स्वीकार करते हैं कि उसमें पोलिटिक्स है तो . . .

SHRI P. N. SAPRU: Madam. . . .

थी विभन्नकमार मन्दलल जी चौरिडिया: तो मैं यह जानना चाहता हं कि जिस दिब्युनल में एक पोलिटिकल ऐत्रोब के कर के एक निर्णय हुन्ना है उसको मानने को हमारी सरकार क्यों बाध्य होती है।

ं दूसरे क्या यह बात सही नहीं है कि सामरिक दृष्टि से वे स्थान महत्व के हैं श्रीर सामरिक महत्व की दृष्टि से पाकिस्तान ज्यादा सक्षम हो गया है। 

ं तीसरे मैं यह जानना चाहुंगा कि जैसे माननीय डाह्याभाई जी ने कहा कि नेहरू-लियाकत मली पैक्ट से ले कर तामकन्द समझौते तक न जाने कितने समझौते पाकिस्तान के साथ किये लेकिन वह हमेशा उनकी धवहेलना करता रहा और हम उनका पालन करते रहे, तो क्या हमारी सरकार इस बात का प्रयत्न नहीं करेगी कि पुरान समझौते पर पूरी तरह पालन करवाने के फ़ारण इस पर विचार किया जाये। इन श्रव वार्तों के सम्बन्ध में सरकार को क्या कहना है, यह मैं जानना चाहता है।

SHRI P. N. SAPRU: Just two or three words only. Every award has a political and a legal aspect He who deal with these cases know that we have to deal with facts and we have to deal with the law which is applicable to these facts. That has been done in this case. What has to be remembered by us is that where is a definite commitment on our part to abide by this Award. These three persons, these High dignitaries, were appointed at our instance and at the instance of Pakistan.

THE DEPUTY CHAIRMAN: That has already been stated by the Prime Minister.

SHRI P. N. SAPRU: And therefore we have to abide by it whether we like the Award or whether we do not like the Award. I am not going into that question. But we as a nation, we as a nation which honours international which honours international agreements, have t» abide by this Award.

SHRI V. M. CHORDIA: No, no.

THE DEPUTY CHAIRMAN: That will do.

SHRI P. N. SAPRU: And it should be accepted unanimously by us as the representatives of the Indian people.

SHRI V. M. CHORDIA: It cannot be accepted.

THE DEPUTY CHAIRMAN: That will do. Now the Prime Minister is here. Do you want to say anything more You have made yourself very clear.

SHRIMATI INDIRA GANDHI: No, I have nothing else to add.

THE DEPUTY CHAHtMAN; Now we go on to the next item—Papers to be laid on the Table

SHRI DAHYABHAI V. PATEL: Madam, are we going to have a debate;

Papers laid on this after the»full details are received?

THE DEPUTY CHAIRMAN: The Prime Minister has said that when the full text comes she will amplify her statement and all the rest will follow after that. Nothing more

# श्री राजनार।यण: माननीया, जो यह खबर है कि वहां पाकिस्तान की सेना जमा है

THE DEPUTY CHAIRMAN: That will do, Mr. Rajnarain.

#### PAPERS LAID ON THE TABLE

### ACTS MADE UNDER THE HARYANA STATEM LEGISLATURE (DELEGATION OF POWERS) ACT. 1967

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): Madam, I beg to lay on the Table a copy each of the following Act made by the President, under sub-section (3) of section 3 of the Haryana State Legislature (Delegation of Powers) Act, 1967: —

- (i) The Indian Stamp (Harvana Amendment) Act, 1967 (Act No. 7 < of 1967).
- (ii) The Haryana Land Revenue (Additional Surcharge) Act, 1967 (Act No. 8 of 1967).
- (iii) The Punjab Urban Immovable Property Tax (Haryana Amendment) Act 1967 (Act No. 10 of 1967).
- (iv) The Punjab Passengers and Goods Taxation (Haryana Second Amendment) Act, 1967 (Act No. 11 of 1967).
- The Punjab Entertainments (v) Tax (Cinematograph Shows) Haryana Amendment Act, 1967 (Act No. 13 of 1967).

[Placed in Library. See No. LT-J43J68 1 or a) to (v)].

#### SIXTH VALUATION REPORT OF THE LIFE **INSURANCE CORPORATION OF INDIA. 1967**

SHRI K. C. PANT: I also lay on the Table, a copy of the Sixth Valuation Report of the Life Insurance Corporation of India, as at 31st March, 1967, under section 29 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT-144|68].

# NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962

SHRI K. C. PANT: I also lay on the Table copy each of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962: —

- (i) Notification G.S.R. No. 237, dated the 1st February, 1968.
- (il) Notification G.S.R. No. 277, dated the 6th February, 1968.
- (iii) Notification G.S.R. No. 273, dated the 10th February. 1968. [Placed in Library, See No. LT-112 | 68 for (i) to (iii).]

#### THE CUSTOMS AND CENTRAL EXCISE **DUTIES EXPORT DRAWBACK (GENERAL)** TWENTY-FIRST AMENDMENT RULES, 1968

SHRI K. C. PANT: I also lay on the Table, a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 272, dated the 10th February, 1968, publishing the Customs and Central Excise Duties Export Drawback (General) Twenty-first Amendment Rules, 1968, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act 1944. [Placed in the Library. See No. LT-111|68.]

# NOTIFICATION OF THE MINISTRY OF FINANCE

SHRI K. C. PANT: I also lay on the Table, a copy of the Ministry of Finance (Department of Revenue and ', Insurance) Notification G.S.R. No. 274, I dated the 10th February, 1968, pub-